

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 232 of 2020

Jay Kumar Singh Chouhan Petitioner
Versus
1. The State of Jharkhand
2. Manoj Kumar Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Shobhakar Mishra, Adv.
For the State : APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

06/08.09.2021 It is an offence under Section 138 of the N.I. Act.

It has been submitted by learned counsel for the petitioner that the parties have settled their dispute outside the Court.

In that view of the matter, let this case be referred to the Lok Adalat scheduled to be held on 11.09.2021.

(Rajesh Kumar, J.)

Shahid/